

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

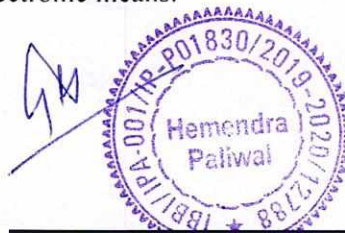
FOR THE ATTENTION OF THE CREDITORS OF
LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/04/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100KA2010PTC053295
5.	Address of the registered office and principal office (if any) of corporate debtor	Sy No 35/2,35/1 (Part) 1st Cross, Ananthapura Village Singanayakanahalli, Yalahanka Bangalore KA 560064
6.	Insolvency commencement date in respect of corporate debtor	Date of order – 03.06.2022 Date of receipt of Order 08.06.2022
7.	Estimated date of closure of insolvency resolution process	5 th December 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemendra Paliwal Regi. No. IBBI/IPA-001/IP-P01830/2019-2020/12788
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-1901 Raheja Eternity, Thakur Village Kandivali East, Mumbai 400 101 Email: paliwal.hemendra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email: cirplepakshiheri@gmail.com
11.	Last date for submission of claims	22 June 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized Representatives are available at:	Weblink: https://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED** on 03rd June 2022

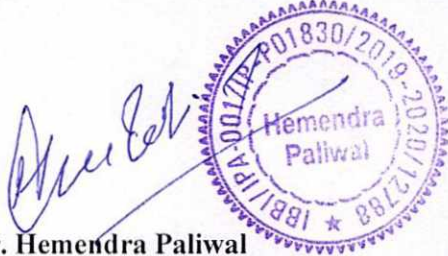
The creditors of **LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22nd June 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Hemendra Paliwal
Interim Resolution Professional
Lepakshi Heritage Wellness Village Private Limited
IBBI/PA-001/IP-P01830/2019-2020/12788

Date: 9th June 2022

Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency & Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S CANOPY ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/S CANOPY ESTATES PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	23.12.2005
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Bangalore
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U70102KA2005PTC038035
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.969, 5th A Cross, H.R.B.R., 1st Block, Kalyan Nagar Bengaluru 560043; Karnataka
6. Insolvency commencement date in respect of Corporate Debtor	06.06.2022 – Being the date of order passed by the Hon'ble NCLT, Bengaluru (Order received by IRP on 09.06.2022)
7. Estimated date of closure of insolvency resolution process	03-12-2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	GIRISH KAMBADARAYA IBBI/PA-003/IP-N000127/2017-2018/11403
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	No.36, CHATURAHOMES, 2nd Main, Meenakshi nagar, Near Krishna Kalayana Mantapa, Basaveshwara Nagar, Bangalore 560079 E-Mail: cmagrish99@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	No.207, BINDU GALAXY, No.2, 1st Main, Chord Road , Industrial Town, Rajajinagar Bengaluru 560010 E-Mail: cepl.cirp@gmail.com Mobile: 9980695702
11. Last date for submission of claims	20-06-2022
12. Classes of creditors, if any, under clause(b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Allottees under real estate projects
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Chandra Sekhar Kandukoori IBBI/PA-002/IP-N00985/2020-2021/13309 Vivekananda Nilaya, No. 41/A2, 3rd Cross, Navy Layout, Chikkabanavara Post, Opp. Saphagiri Engineering College, Bangalore 560090, Karnataka 2. Mr. Motapa Thimmarayasa IBBI/PA-003/IP-N00891/2017-18/10891 228, 5th Main, 5th Cross, Shiva Krupa, K.G. Nagar, Bengaluru 560019, Karnataka E-Mail: swamy.motapa@gmail.com 3. Mr. T V S SIVA PRASAD IBBI/PA-003/ICAIN00406/2021-2022/14051 Flat No. C-339, Mahaveer ZEPHYR, Kodi Chikkana Halli, Near Easyday, Bangalore 560076, Karnataka E-Mail: sipras98@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/home/downloads https://ibbi.gov.in/ins-register/registered-ips The Insolvency and Bankruptcy Board of India (IBBI), 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s CANOPY ESTATES PRIVATE LIMITED on 06.06.2022 (Order received by IRP on 09.06.2022).
The creditors of M/S CANOPY ESTATES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.06.2022 to the interim resolution professional at the address mentioned against entry No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Allottee under real estate project) in Form CA.
Submission of false or misleading proofs of claims shall attract penalties.

Date: 9.6.2022
Place: Bangalore

Name: GIRISH KAMBADARAYA
Signature of Insolvency Professional

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency & Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations 2016)

FOR THE ATTENTION OF THE CREDITORS OF
LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED
2. Date of incorporation of corporate debtor	02/12/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999KA2011PTC061463
5. Address of the registered office and principal office (if any) of corporate debtor	Sy No 35/2,35/1 (Part) 1st Cross, Ananthapura Village Singanayakanahalli, Yalahanka Bangalore KA 560064
6. Insolvency commencement date in respect of corporate debtor	Date of order – 03.06.2022 Date of receipt of Order 08.06.2022
7. Estimated date of closure of insolvency resolution process	5th December 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemendra Palwal Regi. No. IBBI/PA-001/IP-P01830/2019-2020/12788
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-1901 Raheja Eternity, Thakur Village Kandivali East, Mumbai 400 101 Email: palwal.hemendra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email: cirplepakshisheri@gmail.com
11. Last date for submission of claims	22 June 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED on 03rd June 2022.
The creditors of LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd June 2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Mr. Hemendra Palwal
Interim Resolution Professional
Lepakshi Science and Technology Park Private Limited
IBBI/PA-001/IP-P01830/2019-2020/12788
Date: 09.06.2022
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency & Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations 2016)

FOR THE ATTENTION OF THE CREDITORS OF
LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	20/04/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100KA2010PTC053295
5. Address of the registered office and principal office (if any) of corporate debtor	Sy No 35/2,35/1 (Part) 1st Cross, Ananthapura Vilg Singanayakanahalli, Yalahanka Bangalore KA 560064
6. Insolvency commencement date in respect of corporate debtor	Date of order – 03.06.2022 Date of receipt of Order 08.06.2022
7. Estimated date of closure of insolvency resolution process	5th December 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemendra Palwal Regi. No. IBBI/PA-001/IP-P01830/2019-2020/12788
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-1901 Raheja Eternity, Thakur Village Kandivali East, Mumbai 400 101 Email: palwal.hemendra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018. Email: cirplepakshisheri@gmail.com
11. Last date for submission of claims	22 June 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED on 03rd June 2022.
The creditors of LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd June 2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Mr. Hemendra Palwal
Interim Resolution Professional
IBBI/PA-001/IP-P01830/2019-2020/12788
Date: 9th June 2022
Place: Mumbai

PUBLIC NOTICE
(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MR. AWAIZ AHMED
PERSONAL GUARANTOR OF M/S SCOTTS GARMENT LIMITED
(U18101KA2002PLC030185)

RELEVANT PARTICULARS

1. Name of Debtor/Personal Guarantor	MR. AWAIZ AHMED
2. Address of the Debtor/Personal Guarantor	69-B, Shoba Malachite, Bellary Road, Jakkur, Behind Ship School, Bengaluru-560064
3. Details of order admitting the application	C.P (IB) No. 08/BB/2021- Order dated 07.06.2022 The copy of the order was uploaded on the website of the Hon'ble NCLT on 08.06.2022.
4. Particulars of the Resolution Professional with whom claims are to be registered	Mr. Hem Chandra Regn. No: IBBI/PA-003/IP-N00155/2018-19/11845
5. Address and e-mail of the Resolution Professional, as registered with the Board	57/1 Maruti, 1st Floor, 6th Main (between 13th and 15th cross) Malleswaram, Bengaluru, Karnataka, 560003 Email : hemiangarip@gmail.com
6. Address and e-mail to be used for correspondence with the Resolution Professional	Resurgent Resolution Professionals LLP (IPE) Bhive Workspace, L-148, 5th Main Road, Sector-6, HSR Layout, Bengaluru, Karnataka-560102 Email : scottspi.awaiz@resurgentpr.com Contact No.: 9674050101
7. Last date for submission of claims	01/07/2022
8. Relevant Forms in which claim to be filed available at:	"FORM B" Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, Bengaluru has ordered the commencement of an insolvency Resolution Process against Mr. AWAIZ AHMED (Personal Guarantor of M/s. Scotts Garments Ltd.) on 07.06.2022 (The copy of the order was uploaded on the website of the Hon'ble NCLT on 08.06.2022).
The creditors of Mr. AWAIZ AHMED (Personal Guarantor to M/s Scotts Garments Limited), are hereby called upon to submit their claims with proof on or before 01.07.2022 to the Resolution Professional at the address mentioned against entry No. 5 or 6.
The creditors shall submit their claims with proof by electronic means or by post.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Hem Chandra
Resolution Professional
Regn. Number: IBBI/PA-003/IP-N000155/2018-19/11845
Partner: Resurgent Resolution Professionals LLP (IPE),
Recognition Number: IBBI/IPE/0084,
Contact Address: 57/1, Maruti First Floor, 6th Main between 13th & 15th Cross, Malleswaram, Bengaluru 560003, Karnataka.
Email: scottspi.awaiz@resurgentpr.com

Date : 10.06.2022
Place : Bengaluru

PUBLIC NOTICE
(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MR. NASEER AHMED
PERSONAL GUARANTOR OF M/S SCOTTS GARMENT LIMITED
(U18101KA2002PLC030185)

RELEVANT PARTICULARS

1. Name of Debtor/Personal Guarantor	MR. NASEER AHMED
2. Address of the Debtor/Personal Guarantor	No. 391, 2nd Cross, 2nd Main, 2nd Stage 80 Feet Road, RMV Extension, Bengaluru-560058
3. Details of order admitting the application	C.P (IB) No. 07/BB/2021- Order dated 07.06.2022 The copy of the order was uploaded on the website of the Hon'ble NCLT on 08.06.2022.
4. Particulars of the Resolution Professional with whom claims are to be registered	Mr. Hem Chandra Regn. No: IBBI/PA-003/IP-N00155/2018-19/11845
5. Address and e-mail of the Resolution Professional, as registered with the Board	57/1 Maruti, 1st Floor, 6th Main (between 13th and 15th cross) Malleswaram, Bengaluru, Karnataka, 560003 Email : hemiangarip@gmail.com
6. Address and e-mail to be used for correspondence with the Resolution Professional	Resurgent Resolution Professionals LLP (IPE) Bhive Workspace, L-148, 5th Main Road, Sector-6, HSR Layout, Bengaluru, Karnataka-560102 Email: scottspi.naseer@resurgentpr.com Contact No.: 9674050101
7. Last date for submission of claims	01/07/2022
8. Relevant Forms in which claim to be filed available at:	"FORM B" Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, Bengaluru has ordered the commencement of an insolvency Resolution Process against Mr. Naseer Ahmed (Personal Guarantor of M/s. Scotts Garments Ltd.) on 07.06.2022 (The copy of the order was uploaded on the website of the Hon'ble NCLT on 08.06.2022).
The creditors of Mr. Naseer Ahmed (Personal Guarantor to M/s. Scotts Garments Ltd), are hereby called upon to submit their claims with proof on or before 01.07.2022 to the Resolution Professional at the address mentioned against entry No. 5 or 6.
The creditors shall submit their claims with proof by electronic means or by post.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Hem Chandra
Resolution Professional
Regn. Number: IBBI/PA-003/IP-N000155/2018-19/11845
Partner: Resurgent Resolution Professionals LLP (IPE),
Recognition Number: IBBI/IPE/0084,
Contact Address: 57/1, Maruti First Floor, 6th Main between 13th & 15th Cross, Malleswaram, Bengaluru 560003, Karnataka.
Email: scottspi.naseer@resurgentpr.com

Date : 10.06.2022
Place : Bengaluru

SURAKSHA
ARC

SURAKSHA ASSET RECONSTRUCTION LIMITED
(Formerly known as Suraksha Asset Reconstruction Private Limited)
CIN: U74120MH2015PC268857 Registered office: 11 House, 98, Dr. R.K. Shrinidhar Road, Parel East, Mumbai -400012 Tel: +91 22 4027 3662 Fax: +91 22 4027 3700
Email Id: prathiba.upadhyay@surakshaarc.com website: www.surakshaarc.com

POSSESSION NOTICE
(For immovable properties under Rule 8(1))

Whereas the Authorized officer of the L&T Housing Finance Limited (the "Original Lender") under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the "SARFAESI Act") and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 27.03.20017 calling upon 1) Ashok Kumar Jain (the "Borrower"), 2) Nisha Jain (the "Co-Borrower") (collectively referred to as "Borrowers") to repay the amount mentioned in the Notice being Rs.1,19,99,986.39/- (Rupees One Crore Nineteen Lakhs Ninety Nine Thousand Nine Hundred Eighty Six and Paise Thirty Nine Only) within 60 days from the date of the said Notice.

The Borrowers having failed to repay the amount as mentioned in the Demand Notice and the Original Lender having assigned the financial assets pertaining to the Borrowers to Suraksha Asset Reconstruction Limited (formerly known as Suraksha Asset Reconstruction Private Ltd acting in its capacity as trustee of Suraksha ARC-020 Trust under the provisions of the SARFAESI Act ("SARL"), notice is hereby given to the Borrowers and to the public in general that Ms. Rashmi S., Court Commissioner, Bengaluru has taken possession of the properties described herein below and handed it over to the Authorised Officer of SARL pursuant to the order dated 11.12.2019 passed by the Hon'ble CJM, Bengaluru Rural District, Bengaluru in Cr. Misc. No. 683/2019 in terms of the powers vested in Hon'ble CJM, Bengaluru Rural District under sub-section (4) of section 13 of the SARFAESI Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the 7th day of June this year 2022.

The Borrowers in particular and the public in general are hereby cautioned not to deal with the properties described herein below and any dealings with the said properties will be subject to the charge of SARL for an amount 1,19,99,986.39/- (Rupees One Crore Nineteen Lakhs Ninety Nine Thousand Nine Hundred Eighty Six and Paise Thirty Nine Only) and interest thereon.

The Borrowers attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES (SECURED ASSETS):
ALL THAT PIECE AND PARCEL OF FLAT NO C 002 GROUND FLOOR, BCL ZED WOODS, S.Y NO 109/4 AVALAHALLI VILLAGE, YELAHANKA HOBLI BANGALORE NORTH, KARNATAKA.

Date: 07/06/2022
Place: Bengaluru

Authorised Officer
Suraksha Asset Reconstruction Limited
(acting in its capacity as trustee of Suraksha ARC-020 Trust)

PUBLIC NOTICE
(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
NUZHAT AISHA NAZEER
PERSONAL GUARANTOR OF M/S SCOTTS GARMENT LIMITED
(U18101KA2002PLC030185)

RELEVANT PARTICULARS

1. Name of Debtor/Personal Guarantor	NUZHAT AISHA NAZEER
2. Address of the Debtor/Personal Guarantor	No. 391, 2nd Cross 2nd Main, 2nd Stage 80 Feet Road 137, Bengaluru-560058
3. Details of order admitting the application	C.P (IB) No. 06/BB/2021- Order dated 07.06.2022 The copy of the order was uploaded on the website of the Hon'ble NCLT on 08.06.2022.
4. Particulars of the Resolution Professional with whom claims are to be registered	Mr. Hem Chandra Regn. No: IBBI/PA-003/IP-N00155/2018-19/11845
5. Address and e-mail of the Resolution Professional, as registered with the Board	57/1 Maruti, 1st Floor, 6th Main (between 13th and 15th cross) Malleswaram, Bengaluru, Karnataka, 560003 Email : hemiangarip@gmail.com
6. Address and e-mail to be used for correspondence with the Resolution Professional	Resurgent Resolution Professionals LLP (IPE) Bhive Workspace, L-148, 5th Main Road, Sector-6, HSR Layout, Bengaluru, Karnataka-560102 Email : scottspi.nuzhat@resurgentpr.com Contact No.: 9674050101
7. Last date for submission of claims	01/07/2022
8. Relevant Forms in which claim to be filed available at:	"FORM B" Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, Bengaluru has ordered the commencement of an insolvency Resolution Process against NUZHAT AISHA NAZEER (Personal Guarantor of M/s. Scotts Garments Ltd.) on 07.06.2022 (The copy of the order was uploaded on the website of the Hon'ble NCLT on 08.06.2022).
The creditors of NUZHAT AISHA NAZEER (Personal Guarantor to M/s Scotts Garments Limited), are hereby called upon to submit their claims with proof on or before 01.07.2022 to the Resolution Professional at the address mentioned against entry No. 5 or 6.
The creditors shall submit their claims with proof by electronic means or by post.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Hem Chandra
Resolution Professional
Regn. Number: IBBI/PA-003/IP-N000155/2018-19/11845
Partner: Resurgent Resolution Professionals LLP (IPE),
Recognition Number: IBBI/IPE/0084,
Contact Address: 57/1, Maruti First Floor, 6th Main between 13th & 15th Cross, Malleswaram, Bengaluru 560003, Karnataka.
Email: scottspi.nuzhat@resurgentpr.com

Date : 10.06.2022
Place : Bengaluru

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency & Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLOBAL ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GLOBAL ENERGY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	27/09/1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Goa
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101GA1994PTC001663
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 207 Gera Imperium II Pato Plaza, Panjim, Goa - 403001 Principal Office : Village Belgundi, Dist. Belgaum, Belgaum, Karnataka - 591108 21/2/2019. However on 6/5/2022 Hon'ble NCLT passed order for appointment of IRP (Copy of order downloaded from NCLT website on 8/6/2022) [See note below]
7. Estimated date of closure of insolvency resolution process	30/5/2020 [See note below] 21/11/2022 (180 days from CIRP Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dilipkumar Natvarlal Jagad IBBI/PA-001/IP-P00233/2017-2018/10462
9. Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Dilipkumar Natvarlal Jagad 803/804, Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai City, Maharashtra - 400069 dilipjagad@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Dilipkumar Natvarlal Jagad 803/804, Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai City, Maharashtra - 400069 dilipjagad@hotmail.com; globalenergy.irp@gmail.com 16/12/2019 [See Note below] 22/6/2022
11. Last date for submission of claims	To be Ascertained
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be Ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be Ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Note: Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a Corporate Insolvency Resolution Process ("CIRP") of the Global Energy Private Limited ("CD") vide order dated 21/2/2019 in petition no. C.P.(IB)/2520/MB/2018 and appointed Mr. M. L. Shyamsunder as Interim Resolution Professional ("IRP").
Vide an order dated 5/2/2020 in the Interlocutory application [IA 308/2020] the IRP Mr. M. L. Shyamsunder was replaced by Mr. Arun Jain.
Against the said order for commencement of CIRP, the Suspended Directors ("SD") filed an appeal [AT 1415/2019] with Hon'ble NCLAT. The Hon'ble NCLAT vide their order dated 9/2/2021 upheld the order of NCLT, Mumbai bench.
Against the said NCLAT order, the SD filed an appeal with the Hon'ble Supreme Court [Civil Appeal no. 671/2021] and the Hon'ble SC vide order dated 26/2/2021 admitted the appeal filed against an order of NCLAT and granted stay on the commencement of CIRP.
Vide its order dated 31/3/2022, the Hon'ble SC vacated the stay on the commencement of CIRP with a direction that the NCLT shall proceed with the CIRP.
Meanwhile, a financial creditor filed an Interlocutory application [IA 2861/2021] seeking directions against the IRP or an order for appointment of a new IRP for advancement of the CIRP as the CIRP was standstill since the initiation i.e. from 2/12/2019.
The Hon'ble NCLT, Mumbai Bench vide its order dated 6/5/2022 (copy of order downloaded from NCLT website on 8/6/2022) in the matter [IA 2861/2021] read with C.P.(IB)/2520/MB/2018 appointed Mr. Dilipkumar Natvarlal Jagad as IRP from the panel of Insolvency professionals. The IRP is in the process of filing an application for direction from the Hon'ble NCLT, Mumbai bench in the matter including exclusion of time during which CIRP was stayed by the Hon'ble SC. Also, as on date IA 2365/2021 and IA 455/2021 are pending for disposal. Next date of hearing is on 5/7/2022.
The creditors of Global Energy Private Limited, are hereby called upon to submit their claims with proof on or before 22/6/2022 to the IRP at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dilipkumar Natvarlal Jagad
Interim Resolution Professional
IBBI/PA-001/IP-P00233/2017-18/10462
Date : 9/6/2022
Place : Mumbai



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JOURNALISM OF COURAGE

Form No INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from the state to Telangana to the state of Tamil Nadu

Before the Central Government - Regional Director, South East Region.

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014,

AND

In the matter of Vishaka Ship Building Private Limited having its registered office at Flat No. 501 Plot No. 81, H No. 8/3/1050, Srinagar Colony Hyderabad - 500073.

..... Applicant

Notice is hereby given to the General Public that the company proposes to make application to the Central Government - Regional Director, South East Region under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 06/06/2022 to enable the company to change its Registered office from "State of Telangana" to "State of Tamil Nadu".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region, at 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattinamam Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500 068, Telangana within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

For and on behalf of

Vishaka Ship Building Private Limited
Sd/-
S. Meenakshisundaram
Director
DIN: 01176085

Flat No. 501 Plot No. 81,
H No. 8/3/1050,
Srinagar Colony,
Hyderabad-500073.

Date: 09/06/2022
Place: Hyderabad

	BALAJI AMINES LIMITED CIN: L24132MH1988PLC049387 Regd. Office: Balaji Towers, No. 9/1A/1, Sarathi Chowk, Hoti Road, Solapur - 413224, Maharashtra. Ph: 0217- 2451500 Email: cs@balajiamines.com Website: www.balajiamines.com	
	CORRIGENDUM TO THE ANNUAL REPORT FOR THE FINANCIAL YEAR 2021-22 OF BALAJI AMINES LIMITED	
With reference to the Notice of the 34th Annual General Meeting ("AGM") dated May 11, 2022, dispatched to the shareholders of the Company on June 4, 2022, in respect of the AGM scheduled to be held on Wednesday, 29th June, 2022 at 12:00 Noon (IST) through Video Conferencing / Other Audio Visual Means, we hereby inform to the shareholders vide this corrigendum, that there were certain inadvertent errors identified in the 34th Annual Report of the Company and in this regards, we wish to communicate the shareholders through this corrigendum regarding the changes made to the annual report circulated earlier.		
<table border="1"> <tr> <td> CORRIGENDUM TO ANNUAL REPORT OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY http://www.balajiamines.com/pdf/1654777806Corrigendum%20file.pdf </td> </tr> </table>		CORRIGENDUM TO ANNUAL REPORT OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY http://www.balajiamines.com/pdf/1654777806Corrigendum%20file.pdf
CORRIGENDUM TO ANNUAL REPORT OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY http://www.balajiamines.com/pdf/1654777806Corrigendum%20file.pdf		
Link for the updated 34th Annual Report of the Company is given below after making the necessary changes in the Annual Report		
<table border="1"> <tr> <td> UPDATED ANNUAL REPORT OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY http://www.balajiamines.com/pdf/1654777702AR2022.pdf </td> </tr> </table>		UPDATED ANNUAL REPORT OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY http://www.balajiamines.com/pdf/1654777702AR2022.pdf
UPDATED ANNUAL REPORT OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY http://www.balajiamines.com/pdf/1654777702AR2022.pdf		
All other particulars and details of the Annual Report remains unchanged. This corrigendum shall also be available at Investor section of the Company's website at www.balajiamines.com, and on the website of the Stock Exchanges i.e., National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively.		
For Balaji Amines Limited Sd/- Lakhan Dargad Company Secretary & Compliance Officer		
Place : Solapur Date : 09.06.2022		



AGROHA CO-OPERATIVE URBAN BANK LTD.

**21-N-974, OPP TO HIGH COURT, GHANSI BAZAR
HYDERABAD - 500002, PH- 040-24512868, 24511322**

Email: customercare.agrohabank@gmail.com

NOTICE

ANNUAL GENERAL - BODY MEETING FOR 2021-2022

Notice is hereby given to the members that the 23rd Annual General-Body Meeting of the AGROHA CO-OPERATIVE URBAN BANK LIMITED., (T.A. No.1473) will be held on Sunday, the 26th June, 2022 at 12.15 P.M. followed by Lunch at Taj Mahal Hotel, Abids, Hyderabad to transact the following business:

AGENDA

1. To consider the 23rd Annual Report together with the Audited Statements of Accounts and Audit Report of the Bank for the year 2021-2022.
2. To appropriate the profits of the Bank for the year ended 31st March, 2022.
3. To ratify the expenditure incurred during the year 2021-2022.
4. To ratify the admission of members.
5. To approve the budget for the year 2022-2023.
6. Any other subject that may be placed before the General Body Meeting with the consent of the Chair

(BY ORDERS OF THE BOARD OF DIRECTORS)

Place: Hyderabad
Date : 19/04/2022

(RATAN GUPTA)
Chairman

Note:

- (1) Admission for shareholders/ Members only.
- (2) Share holders have to carry ID Proofs
- (3) Wearing mask is compulsory.
- (4) Maintain Social distance.
- (5) Cooperate with staff for sanitization.

MEENKSHI



APGVE
ANDHRA PRADESH GRAMEENA VIKAS BANK

ANDHRA PRADESH GRAMEENA VIKAS BANK

REGIONAL OFFICE :: SANGAREDDY Zaheerabad Branch

POSSESSION NOTICE (Symbolic)

Under Rule 8(1) and (2) (For immovable property)

Whereas, The undersigned being the Authorized Officer of the **Andhra Pradesh Grameena Vikas Bank, Zaheerabad Branch (8126)**, under the Securitization and Reconstruction Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 06.10.2021** calling upon the borrower: **1) Mr. Shehnaz Begum W/o Sri. Ismail (Borrower), 2) Mr. M. Rafiuddin S/o. Md. Ismail (Co-borrower), Both R/o H.No.3-2-109, Ahmad Colony, Zaheerabad 502022. Housing Loan A/c No: 71336911508** to repay the amount mentioned in the notice being of **A/c. No. 71336911508, Housing Loan Rs. 5,21,630.34/- (Rupees Five Lakhs Twenty One Thousand Six Hundred Thirty and Paise Thirty Four Only)** as on **06.10.2021** plus interest, charges and expenses within 60 days from the date of the said notice you also liable to pay future interest with effect from **07.10.2021** at the contractual rate on the aforesaid amount together with incidental expenses. Costs, charges etc. After issuing the said Demand Notice Borrowers / Guarantors was failed to repay the remaining amount, notice is hereby given to the borrowers/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the Act said read with Rule 8 of the said Rules on **06.06.2022**.

The borrowers/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of the **Andhra Pradesh Grameena Vikas Bank, Zaheerabad Branch (8126)** for the amount of **A/c. No. 71336911508, Housing Loan Rs. 5,21,630.34/- (Rupees Five Lakhs Twenty One Thousand Six Hundred Thirty and Paise Thirty Four Only)** as on **06.10.2021** plus interest, charges and expenses thereon.

The borrowers attention is invited to the provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DISPOSSESSION OF IMMOVABLE PROPERTY

An Residential Open Plot No. 138 in Sy. No. 231/a and 231/a admeasuring area 100.00 Sq.Yds situated at Madina Colony, Zaheerabad Town and Tehsil, Sangareddy Dist. Telangana State Registration Dist. at Sangareddy Sub-Registration Dist. at Zaheerabad.

Date: 06.06.2022

Place: Zaheerabad

Sd/- Authorised Officer

Andhra Pradesh Grameena Vikas Bank

DEMAND NOTICE

Notice under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Whereas at the request of you, (below mentioned borrower/s/guarantor) **Bank of Baroda, Attapur Branch** has granted credit facilities from time to time by way of financial assistance against various assets creating security interest in favour of the Bank. The particulars of properties mortgaged by you by way of deposit of title deeds creating security interest in favour of the bank are mentioned here under. As you have failed to discharge the debt due to the bank, the above mentioned loan accounts have been classified as Non performing Assets as per the guidelines issued by the Reserve Bank of India. As the demand notices sent to you by Registered Post calling upon you to discharge the debt due to Bank were returned, unserved, we are issuing this notice through paper publication.

Name of the Borrower: Mr. Saleem Akbar Khan, S/o. Jalaal Akbar Khan, 19-2-238/3 Rammnas Pura, Chandu Lal Bars Dair, Channarim, Hyderabad-500002.

Date of NPA on 21.03.2022 **Demand Notice issued dated 25.04.2022**

Outstanding Amount (Term Loan A/c.No: 328906000008070): 1) Rs.10,96,999.26 / (Rupees Ten lakhs ninety six thousand nine hundred and ninety nine rupees and twenty six paisa only) as on 23.04.2022 (Inclusive of interest up to 23.04.2022).

(Term Loan A/c.No: 328906000008020): 2) Rs.2,65,369/- (Rupees Two Lakh sixty five thousand three hundred and sixty nine Rupees only) as on 23.04.2022 (Inclusive of interest up to 23.04.2022)

Total Outstanding Amount: Rs.13,62,368.26/- (Rupees Thirteen lakhs sixty two thousand three hundred and sixty eight rupees and twenty six paisa only) plus applicable interest from 21.03.2022

Description of property: Mortgage created via Doc.No.1599/2017 dated 30.06.2017 at SRO Doodhobaila
Mortgage of the property situated at House bearing Municipal No. 19-2-238/3, M.No 1024/4 measuring 24 Sq. Yards, or equivalent to 200.64 Sq. Meters, Plinth area: 600 Sq. feet (CTR), Situated at Rammnaspura, Hyderabad, Teangana state belongs to **Mr. Saleem Akbar Khan, S/o. Jalaal Akbar Khan and bounded by: North: 25'- 0" Wide Road, South: Portion of H.No. 19-2-238/3, East: 40'-0" Road, West: Neighbour's Property.**

If you fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13(2) of SARFAESI Act within 60 days from the date of this notice, the Bank will exercise any or any of the rights detailed under Sub-Section 13 of the said Act and/or any other article of the said Act or any part thereof of the said Act. This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deems necessary under any other Provisions of Law.

Date: 04/05/2022, Place: Hyderabad **Sd/-, Authorised Officer, Bank of Baroda**

	पंजाब नेशनल बैंक punjab national bank	CIRCLE SASTRRA, Secunderabad Circle, 103, Door No. 8-2-248/8, Maharshee House, Road No.3,Banjara Hills, Hyderabad-500034. Ph No-040-23147032,Fax-040-23351191.Email: cs8313@pnbc.co.in											
POSSESSION NOTICE (For Immovable property)													
Whereas Punjab National Bank through its Authorised Officer under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section13 read with the Security Interest (Enforcement) Rules,2002,issued demand notices on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The borrower having failed to repay the amount,notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under sub-section(4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement)Rules, 2002 . The borrower/s / guarantor' s /mortgagor's attention is invited to provisions of sub-section(8) of section13 of the Act in respect of time available to redeem the secured assets. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon.													
S. No.	Name of the Branch	Name of the Account	Name of the borrower (Owner of the property)	Description of the property mortgaged	Date of demand notice	Date of possession notice affixed	Amount Outstand ing as on the date of demand notice						
1	Khammam	M/s Durgadevi Hardware Plywood Sanitary Represented by Proprietor Smt. Valapadasu Jyothi and Gurantor / Mortgagor by Valapadasu Pullaiah	Shri. Valapadasu Pullaiah	Land and Building with House No-4-5-131(Old No 7-23-82) situated at (Zaheerpura) Prakash Nagar, land admt 102.23 Sq Yards = 85.47 sq.Mts, with plinth area 446.25 Sq Ft within the Khammam Municipal Corporation limits, Khammam district and bounded by:North by:Banala Krishnamurthy House with his own compound wall, South by:ShabbirAfkhm House and in between Joint Wall, East by:Municipal Road, West by:Municipal Road	12.07.2021	03.06.2022	Rs.16,20,835.58						
2	Bheemaram	Shri.Gatti Buchaiah and Gurantor: Smt.Gatti Sujatha	Shri.Gatti Buchaiah	The House bearing GVMC H. No. 2-9-749/A, admeasuring 133.00 sq. yds. or 111.20 sq. mtrs. in Plot No. 26 (Part), having with plinth area of 411.00 sq. ft. GF + 846.00 sq. ft. FF, out of Survey No. 254 (old), 52 (new) of Waddepally Revenue Village, situated at NGO's Colony Phase- II, Road No. 1, Waddepally, Hanamkonda, Warangal Urban District, in the limits of Greater Warangal Municipal Corporation and within the jurisdiction of the Joint Sub-Registrar, Warangal Urban and bounded by East: H. No. 2-9-749/B of K Babu Rao in Plot No 26 (Part) West: 30' Wide Road North: H. No. 2-9-749 of K Sarangapani in Plot No. 27, South: 30' Wide Road	09.02.2022	08.06.2022	Rs. 41,28,651.00						
3	Warangal	Shri. Babu Sangala and Sangala Vijay Kumar; Gurantor: Shri.Sangala Uday Kumar	Shri.Babu Sangala and Sangala Vijay Kumar	All that R.C.C. Residential Building consisting Ground + 2 Floors bearing its G.P.H. No. 2-473 corresponding its G.W.M.C. H. No. 55-2-473 and 55-2-473/A, constructed in an open plot admeasuring 205.00 sq. yards, (or) 171.40 sq. mtrs., situated at Bheemaram Village, Hasanparthy Mandal, Warangal City & District (Urban), and within limits of Greater Warangal Municipal Corporation and within the Registration District Warangal and within the Jurisdiction of Joint Sub-Registrar Office, Warangal (Urban) and bounded by:East: 20'-0" Wide Road West: House of Yona, North: Open Place of Issak South: House of Purushotham	07.03.2022	08.06.2022	Rs. 19,06,261.00						
4	Balanagar	Smt.J.Ramulamma and Shri.J.Tirupathi	Smt.Jalley Ramulamma	Residential House bearing No. 1-31-87 (Old No. 1-31-8), on Plot No. 525, in Survey Nos.363/1 & 371/2, admeasuring 121.00 square yards, or 101.15 square meters, situated at INDIRA NAGAR Colony, KHANAJIGUDA,Alwal Village, under Greater Hyderabad Municipal Corporation, Alwal Circle, Malkajgiri Mandal, Rangareddy District and bounded as follows: North:House No. 31-1-9South: House No. 31-7, East: Neighbour's House, West: 18'-00" Wide Road.	11.03.2022	06.06.2022	Rs. 12,75,097.86						
Date: 09.06.2022, Place: Hyderabad				Sd/- Chief Manager, Authorized Officer, Punjab National Bank									

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED
2. Date of incorporation of corporate debtor	02/12/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999KA2011PT0061463
5. Address of the registered office and principal office (if any) of corporate debtor	Sy No 35/2/35/1 (Part) 1st Cross, Ananthapura Village, Singarayanaiahalli, Yalhanahalli Bangalore KA 560064
6. Insolvency commencement date in respect of corporate debtor	Date of order - 03.06.2022 Date of receipt of Order 08.06.2022
7. Estimated date of closure of insolvency resolution process	5th December 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemendra Palwal Reg. No. IBBI/PA-001/IP/P01830/2019-2020/12788
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-1901 Raheja Eternity, Thakur Village Kandivali East, Mumbai 400 101 Email: palwalhemendra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 48A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email: cripaleksh@gmail.com
11. Last date for submission of claims	22 June 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, in respect of which the interim resolution professional	Not Applicable as per information available with the IP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class. (Three names for each class)	NA
14. (a) Relevant Forms; and (b) Details of authorised representatives are available at:	Weblink: https://bbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED** on 03rd June 2022.

The creditors of **LEPAKSHI SCIENCE AND TECHNOLOGY PARK PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 22nd June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form A.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Hemendra Palwal
Interim Resolution Professional
Lepakshi Science and Technology Park Private Limited
IBBI/PA-001/IP-P01830/2019-2020/12788
Date: 09.06.2022
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	20/04/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100KA2010PTC055395
5. Address of the registered office and principal office (if any) of corporate debtor	Sy No 35/2,35/1 (Part)1st Cross, Ananthapura Vilg Singanayanahalli, Yalahanka Bangalore KA 560064
6. Insolvency commencement date in respect of corporate debtor	Date of order - 03.06.2022 Date of receipt of Order 08.06.2022
7. Estimated date of closure of insolvency resolution process	5th December 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemendra Palwal Reg. No. IBBI/PA-001/IP-P01830/2019-2020/12788
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-1901 Raheja Easmy, Thakur Village Kandivali East, Mumbai 400 101 Email: palwal.hemendra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	201/006, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai - 400 018. Email: crtlepakshisher2@gmail.com
11. Last date for submission of claims	22 June 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED** on 03rd June 2022

The creditors of **LEPAKSHI HERITAGE WELLNESS VILLAGE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22nd June 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

S/D,
Mr. Hemendra Palwal
Interim Resolution Professional

Date: 9th June 2022
Place: Mumbai

IBBI/PA-001/IP-P01830/2019-2020/12788



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		GIC HOUSING FINANCE LTD. H.No-41-1132 nd Floor,Beside Punjil National Bank,Chandanagar,Hyderabad-500050. Phone No: 9902726271/9591830629 Mail Id: chandanagar@gicbfhindia.com , Web Site: www.gicbfhinda.com Regd. Office: National Insurance Building, 6 th Floor, 14, Janshahji Tala Road, Churchgate, Mumbai-20			
DEMAND NOTICE (IN PURSUANCE WITH SECTION 13 (2) OF THE SARFAESI ACT, 2002)					
GIC HF LTD. Has sanctioned loans to the following borrowers of residential premises by creating registered mortgage in favour of GIC HF LTD. The repayment of the loans is irregular and the accounts are finally classified as Non Performing Assets in accordance with directions and guidelines of National Housing Bank GIC HF LTD. Has therefore invoked its rights under section 13 (2) of the SARFAESI ACT 2002 and called upon the borrowers to repay the total outstanding mentioned against each within 60 days from the date of demand notice in pursuance to Rule 3 of security interest (Enforcement) Rule 2002. The following borrowers are hereby called upon again publicly to pay the total dues the mentioned against them plus the charges & interest accrued till date within 60 days from today failing which GIC HF LTD. Shall resort to all or any of the legal rights to take possession of the premises disposed if and adjust the proceeds against the over due amount. The borrowers are also restrained from alienating or creating third party interest on the ownership of the properties.					
LOAN A/C NO	BORROWER (S) NAME	ADDRESS OF THE MORTGAGED PROPERTY.	OUTSTANDING DUES AS PER DEMAND NOTICE (AMOUNT IN RS.)	DATE OF DEMAND NOTICE SENT	
AP06006000000528	Mr.Dastagiranathay Vitta Mrs.Bharathi Vitta	Part of Plot No-103, Sy.No-417/1,H.No-43, 465/1(old), New No-43-316/2B, RTC Colony, Moula Ali, Malkajgiri, GHMC Malkajgiri Circle,R.R.Dist-500040.	Rs. 9,73,477/- As on 31.05.2022	05.05.22	
AP06006000000209	Mr.P Nagaiah	Plot.No-46-Part,Sy.No-58, &65,Swarna Estates,Nadergul,Badapenget Nagara panchayat, Saroomnagar,R.R.Dist-500058	Rs. 22,20,357/- As on 02.06.2022	02.06.22	
AP060060000000939	Mr. Subramanya Prasad Palivela	Vagdevi Nivas Flat.No-104,1 st Floor,Plot.No-344 & 354/part,Sy.No-219, Gajula ramarevi Village, Outhbullapur Mandal, Medchal-Malkajgiri Dist.-500055.	Rs. 21,37,656/- As on 31.05.2022	05.05.22	
AP06006000001255	Mr. Mahesh Pandiri Mrs. Vimalabai Pandiri	House on H.No-2-3-501,Kachi Bowli (Nallagutta), Under GHMC Secunderabad Circle, Secunderabad-500003.	Rs. 13,91,636/- As on 31.05.2022	05.05.22	
AP06006000000187	Mr. Praveen Vakati	Flat.No-303,3 rd Floor,Golden Nest,Sy.No-294,Situated at Nizampet Village & GP, Quthbullapur Mandal, R. R. Dist, Telengana-500049.	Rs. 16,30,492/- As on 30.09.2021	17.08.21	
AP060060000000578	Mr.Giri Pampari	Semi Finished Flat.No-F-4,First Floor,"Jayam TownShip",Jakhnavi Estate (Residential Zone),GPBlock.No-09, Plot.No-85, Survey. No-134/A/2, 134/A/4, 134/A/3, Situated At Yadagiripally Village, Yadagirigutta Mandal,Yaddadri-Bhomi District, Under SRO Bbinagar-508115	Rs. 5,09,501/-	05.05.22	
AP060060000000581	Mrs. Manchala Archana	Semi Finished Flat.No-F-3,1 st Floor,"Jayam TownShip",Jakhnavi Estate (Residential Zone),GPBlock.No-9,Plot. No-85, Survey. Nos-134/A/2, 134/A/4, 134/A/3, Situated at Yadagiripally Village, Yadagirigutta Mandal,Yaddadri-Bhomi District-508115	Rs.4,55,045/- As on 31.05.2022	05.05.22	
THIS NOTICE IS BEING ALSO PASTED ON THE OUTER DOOR OF THE BORROWERS LAST KNOWN ADDRESS Date:09.06.2022. Place;Chandanagar					
		Sd/-, Authorised Officer, GIC HOUSING FINANCE LTD			

